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NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

(16)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 10/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/141/ (IB)/2017  
NAME OF THE PETITIONER(S) : JOIN UP CORPORATION  
NAME OF THE RESPONDENT(S) : SAFIRE MACHINERY COMPANY PVT LTD  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. JOIN UP CORPORATION

Counsel for Respondent



MR VISHWU MONHAN -  
MR NIKHIL MATUR

Counsel for Petitioner

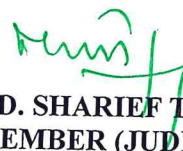


**ORDER**

Counsel for both the parties present and submitted a settlement agreement signed by both the parties. In view of the terms of the settlement, we dispose of the petition. The settlement agreement shall form part of the record. In the event, the corporate debtor commits default, the petitioner will be at liberty to revive the petition.



(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)